

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

IN

Original Application No. 836/2024

IN THE MATTER OF:

SARITA DWIVEDI

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. ...RESPONDENTS

N.D.O.H: 26.05.2026

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THROUGH COUNSEL,



ASHWIN KUMAR NAIR

(Counsel for Respondent No. 6)

Office: A-11, Lajpat Nagar – III,

New Delhi – 110024

Mob: 8826677580,

Email: anair0089@gmail.com

Date: 20.04.2026

Place: New Delhi

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

IN

Original Application No. 836/2024

IN THE MATTER OF:

SARITA DWIVEDI

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VERSUS

STATE OF UTTAR PRADESH & ORS. ...RESPONDENTS

N.D.O.H: 26.05.2026

**SUPPLEMENTARY AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 6, M/S OMAXE LTD., IN
COMPLIANCE WITH THE ORDER DATED 20.03.2026
PASSED THIS HON'BLE TRIBUNAL IN ORIGINAL
APPLICATION NO. 836/2024.**

I, Digamber Dutt Sharma, S/o Late Shri Keshab Dutt, aged about 51 years, Authorised Signatory of M/s Omaxe Limited, having its Regional Office at Cyber Tower, 2nd Floor, Vibhuti Khand, Gomti Nagar, Lucknow, do hereby solemnly affirm and state as under:

1. That I am the Authorised Signatory of Respondent No. 6 in the above-titled matter and, being well acquainted with the



facts and circumstances of the case, based on the records maintained by the company, am competent to swear this affidavit.

2. That this Supplementary Affidavit is being filed in strict adherence to the directions passed by this Hon'ble Tribunal, including the recent order dated 20.03.2026, which directed the matter to be listed on 21.04.2026. Through this comprehensive affidavit, the Respondent No. 6 respectfully seeks to place on record the absolute completion of the physical restoration of the designated water bodies, the formal initiation of the handover process to the competent municipal authorities, and the proactive administrative measures taken to ensure a permanent water supply to the said ponds.



3. That it is imperative to reiterate the territorial jurisdiction within the "Omaxe City" project, and out of the five natural water bodies forming the core subject matter of the present matter, only four ponds, specifically situated at Khasra Nos. 1211, 1250, 1251, and 1681 fall geographically within the 41.2-hectare area historically developed by the Respondent No. 6.

A copy of the recent Photographs is annexed and marked herewith as **ANNEXURE - 1**

4. That, the Respondent, acting under the active supervision of the Lucknow Municipal Corporation, successfully executed the comprehensive physical restoration of these four specific ponds. This extensive restoration protocol involved the meticulous clearing of invasive vegetation, deep desilting to revive the natural depth, the scientific reconstruction of the surrounding embankments, and the installation of robust Reinforced Cement Concrete boundary pillars to permanently deter and prevent any future illegal encroachments.
5. That having successfully restored the aforementioned water bodies to their natural, water-filled contours, the Respondent promptly initiated the procedural formalities after completion of restoration work of the ponds vide a written communication dated 16.03.2026, addressed to the Municipal Commissioner, Nagar Nigam Lucknow, with information that the ponds had already been handed over them in accordance with the prescribed procedure.



A true copy of the Letter dated 16.03.2026 addressed to Municipal Commissioner, Nagar Nigam Lucknow is annexed and marked herewith as **ANNEXURE -2.**

6. That through this correspondence, the Respondent No. 6 formally requested the civic body to assume absolute physical possession and perpetual maintenance of the said water bodies. It was categorically clarified that these land parcels were never the private property of the company, having always remained the absolute assets of the Revenue Department and subsequently the Lucknow Municipal Corporation, and the Respondent No. 6 remains entirely ready and willing to execute any additional archival, documentary, or legal formalities required by the Nagar Nigam to solidify its absolute possession over the ponds.



7. That during the course of the last hearing dated 20.03.2026, this Hon'ble Tribunal was pleased to issue oral directives emphasising the paramount necessity of establishing a permanent and continuous water supply mechanism to ensure the restored ponds remain ecologically viable throughout the year.

8. That in immediate and strict compliance with these directives, the Respondent No. 6 proactively moved the competent regulatory authority. On 08.04.2026, an application was filed before the Director, Uttar Pradesh Ground Water Department, seeking the requisite No Objection Certificate and statutory permission to install dedicated bore-wells.

A true copy of the Application dated 08.04.2026 before the Director, U.P. Ground Water Department, seeking the requisite NOC is annexed and marked herewith as

ANNEXURE -3.

9. That these proposed bore-wells are intended specifically to ensure an uninterrupted, permanent water supply to the ponds situated at Khasra Nos. 1211 and 1250-1251 intent to secure the long-term ecological sustainability of the restored water bodies in exact accordance with the Tribunal's expectations.

10. That to thoroughly demonstrate the foundational environmental planning of the township, it is submitted that the preservation of natural contours and advanced water management systems have been core project



components since inception. The detailed Topographical Survey Plan explicitly maps the ground levels and invert levels around the ponds, proving these water bodies were systematically incorporated into the master developmental layout and never targeted for plotting.

11. Furthermore, the Respondent No. 6 has successfully established a scientifically designed stormwater drainage and rainwater harvesting network. The formally approved Storm Water Layout Plans for Phase-1 and Phase-2 clearly delineate an extensive engineering matrix of storm water lines, calibrated drain cross-sections, and dedicated rainwater harvesting wells designed to ensure maximum groundwater recharge and zero water-logging, completely refuting any allegations of reckless environmental negligence during the township's foundational development phase.



A true copy of the Storm Water Layout Plans for Phase-1 and Phase-2 is annexed herewith and marked as **ANNEXURE R-4(Colly.)**.

12. Furthermore, the foundational environmental infrastructure operates flawlessly, with the STP

consistently meeting prescribed discharge limits. The Respondent No. 6 has also proactively discharged its historical financial liabilities by depositing the entire assessed environmental compensation of Rs. 14,25,000/-. These documented compliances categorically establish that the Respondent No. 6 has acted with utmost transparency and has fully discharged every conceivable environmental obligation within its jurisdictional footprint in the Omaxe City project.

13. That, in the light of the exhaustive facts presented herein, specifically the full physical restoration of the natural ponds, the formal written request for the Nagar Nigam to assume physical possession, the justified regulatory application for dedicated bore-wells to ensure a permanent water supply, it is respectfully submitted that no continuing cause of action survives against the Respondent No. 6.



14. That the Respondent No. 6, therefore, humbly prays that this Hon'ble Tribunal be pleased to take the present compliance affidavit and its comprehensive annexures on record. Recognizing the complete, bonafide execution of

the restoration mandate and the formal handover process, it is fervently prayed that this Hon'ble Tribunal may graciously discharge Respondent No. 6 (M/s Omaxe Limited) from any continuing liabilities, maintenance obligations, or further appearances concerning these public environmental assets in the present Original Application.



ATTESTED

MANISH ARYA
NOTARY PUBLIC, DELHI
GOVT. OF INDIA

24 MAY 2026

For OMAXE LIMITED

[Signature]
Authorized Signatory
DEPONENT

VERIFICATION:

I, the deponent above-named, do hereby verify and declare that the contents of paragraphs 1 to 14 of this affidavit are true and correct to my personal knowledge based on the official records of the company maintained in the ordinary course of business. No part of it is false, and nothing material has been concealed therefrom.

24 MAY 2026

Verified at New Delhi on this _____ day of May, 2026.



ATTESTED

MANISH ARYA
NOTARY PUBLIC, DELHI
GOVT. OF INDIA

24 MAY 2026

For OMAXE LIMITED

[Signature]
Authorized Signatory

DEPONENT

1037

ANNEXURE -1

9

GATA NO 1653
1681

Captured by Timestamp Camera

#Timestamp Camera

22/05/2026 03:44 PM GMT+05:30

Omaxe City, Lucknow, Uttar Pradesh, India

26.75469°N, 80.92492°E

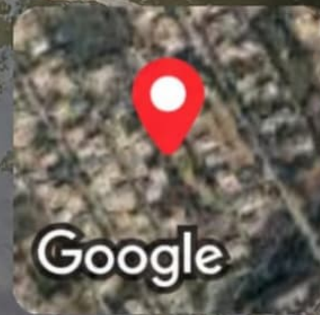
Timestamp camera



GATA NO 1251
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10

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Omaxe City, Lucknow, Uttar Pradesh, India.
26.75794°N, 80.92307°E
Timestamp camera



1039

11



GATA NO 1250

Captured by Timestamp Camera

#Timestamp Camera

22/05/2026 11:03 AM GMT+05/30

Omaxe City, Lucknow, Uttar Pradesh, India

26.75813°N, 80.92337°E

Timestamp camera

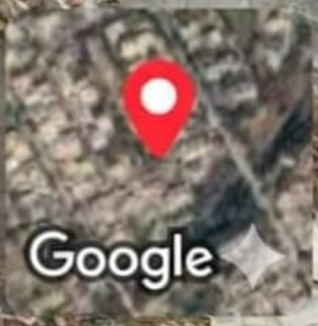
Google

GATA NO 1211

12



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22/05/2026 06:03 PM GMT+05:30
Ormaxe City, Lucknow, Uttar Pradesh, India.
26.75733°N, 80.92364°E
Timestamp camera



दिनांक: 16 / 03 / 2026

सेवा में,

श्रीमान नगर आयुक्त,
नगर निगम, लखनऊ,
उत्तर प्रदेश।

विषय: मा0 राष्ट्रीय हरित अधिकरण के समक्ष योजित मूल आवेदन संख्या ओ0ए0 836 / 2024 सरिता द्विप्रेदी बनाम स्टेट ऑफ यू.पी. व अन्य के सम्बन्ध में।

महोदय,

अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण के समक्ष लम्बित उपरोक्त वाद में मा0 न्यायालय में पारित आदेशों के क्रम में योजना के अन्तर्गत खसरा संख्या 1211, 1250 एवं 1251 में स्थित तालाबों के पुनर्स्थापना का कार्य नगर निगम लखनऊ के देख-रेख में पूर्ण किया जा चुका है तथा इस सम्बन्ध में आवश्यक शपथ पत्र मा0 न्यायालय के समक्ष योजित किया जा चुका है। इस सम्बन्ध में अग्रतर अवगत कराना है कि उपरोक्त तालाब कभी भी कम्पनी की सम्पत्ति नहीं रहे है तथा शुरू से ही उक्त खसरे एवं उन पर स्थित तालाब पहले राजस्व विभाग तथा नगर निगम सीमा क्षेत्र के अन्तर्गत आने के पश्चात नगर निगम लखनऊ की परिसम्पत्तियाँ है। उक्त खसरा नम्बर कम्पनी को कभी भी हस्तान्तरित नहीं किये गये, यद्यपि की मा0 न्यायालय के आदेशों के क्रम में नगर निगम लखनऊ के अधीन एवं लखनऊ नगर निगम की देख-रेख में पुनर्स्थापना का कार्य किया गया है किन्तु तालाबों की उपरोक्त भूमि के हस्तान्तरण के सम्बन्ध में किसी प्रकार की अन्य कार्यवाही की आवश्यकता हो, तो कृपया अधोहस्ताक्षरी को निर्देशित करने की कृपा करें जिससे की इस सम्बन्ध में आवश्यक अभिलेखीय कार्यवाही पूर्ण की जा सकें। इस सम्बन्ध में यह अवगत कराना भी महत्वपूर्ण है कि ओमेक्स सिटी योजना का विधिवत हस्तान्तरण लखनऊ नगर निगम को पूर्व में ही किया जा चुका है।

महोदय को अग्रतर निर्देशों हेतु सादर प्रेषित।

धन्यवाद।

द्वारा ओमेक्स लिमिटेड

अधिकृत हस्ताक्षरी

"This is to inform that please make all correspondence with us on our Zonal Office Address only,,

OMAXE LIMITED

Zonal Office : CYBER TOWER, IIInd Floor, TC-34/V2, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh- 226010.

Tel.: 0522-4913000, M. No. 9999999 315

Corporate Office : 7, Local Shopping Complex, Kalkaji, New Delhi - 110 019 (India)

Tel. : 91-11-41896680-85, 41893100

Regd. Office : Shop No. 19-B, First Floor, Omaxe Celebration Mall, Sohna Road, Gurgaon - 122 001, (Haryana)

Toll Free No. 1800 102 0064, **Website :** www.omaxe.com **CIN :** L74899HR1989PLC051918

Omaxe

Turning Dreams Into Reality

Dated 16.03.2026

To

The Municipal Commissioner

Lucknow, Uttar Pradesh.

Subject: In respect of Original Application No. OA 836/2024 Sarita Dwivedi vs State of U.P. and others filed before the Hon'ble National Green Tribunal.

Sir,

It is to inform that in the above case pending before the Hon'ble National Green Tribunal, in accordance with the orders passed in the Hon'ble Court, the work of restoration of ponds situated in Khasra No. 1211, 1250 and 1251 under the scheme has been completed under the supervision of Lucknow Municipal Corporation and a necessary affidavit in this regard has been filed before the Hon'ble Court. In this regard, it is further informed that the above ponds have never been the property of the company and from the very beginning, the said Khasra and the ponds situated on them have been the assets of Lucknow Municipal Corporation, first under the Revenue Department and later under the Municipal Corporation boundary area. The above-mentioned Khasra numbers were never transferred to the company, although the restoration work has been done under the supervision of Lucknow Municipal Corporation and under the orders of the Hon'ble Court. However, if any further action is required regarding the transfer of the above-mentioned pond land, please instruct the undersigned so that the necessary documentation can be completed in this regard. In this regard, it is also important to inform that the Omaxe City Scheme has already been duly transferred to Lucknow Municipal Corporation.

Respectfully sent to you for further instructions.

Thanks

By Omaxe Limited

Sd/-

दिनांक: 08/04/2026

सेवा में,

श्रीमान निदेशक,
उत्तर प्रदेश भू-जल निदेशालय,
भू-जल भवन, ग्राम हरिहरपुर,
निकट दिल्ली पब्लिक स्कूल,
शहीद पथ, लखनऊ-226002।

सन्दर्भ: मा0 राष्ट्रीय हरित अधिकरण के समक्ष लंबित मूल वाद संख्या 836/2024 सरिता द्विवेदी बनाम स्टेट ऑफ यू0पी0 व अन्य के वाद में मा0 अधिकरण द्वारा दिये गये मौखिक निर्देशों के अनुपालन के सन्दर्भ में।

विषय: औरंगाबाद खालसा स्थित ओमेक्स सिटी परियोजना के अन्तर्गत गाटा संख्या 1211 तथा 1250-1251 में स्थित तालाबों में जलापूर्ति की स्थायी व्यवस्था किये जाने हेतु बोर-वेल लगाये जाने हेतु अनुमति एवं अनापत्ति के सम्बन्ध में।

महोदय,

सविनय निवेदन है कि मा0 राष्ट्रीय हरित अधिकरण के समक्ष लंबित उपरोक्त मूल वाद में मा0 अधिकरण द्वारा समय-समय पर पारित निर्देशों के क्रम में ओमेक्स सिटी योजना के अन्तर्गत स्थित खसरा संख्या 1211 तथा 1250-1251 में स्थित तालाबों के पुर्नस्थापना एवं उनमें जल-भराव का कार्य नगर निगम की देख-रेख में पूर्ण किया गया था किन्तु मा0 राष्ट्रीय हरित अधिकरण द्वारा प्रकरण की सुनवाई के क्रम में उपरोक्त तालाबों में निर्बाध जल की आपूर्ति हेतु स्थायी जल की व्यवस्था किये जाने हेतु मौखिक निर्देश दिये गये हैं। सूच्य है कि उक्त वाद मे प्रार्थी के अतिरिक्त राज्य सरकार, जिलाधिकारी लखनऊ, लखनऊ नगर निगम, लखनऊ विकास प्राधिकरण, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड तथा केन्द्रीय प्रदूषण नियंत्रण बोर्ड भी पक्षकार है।

मा0 राष्ट्रीय हरित अधिकरण द्वारा दिये गये निर्देशों के क्रम में जलापूर्ति की स्थायी व्यवस्था किये जाने हेतु गाटा संख्या 1211 तथा गाटा संख्या 1250-1251 मे दो बोर-वेल किया जाना नितान्त आवश्यक है जिसके लिए महोदय की अनुमति एवं अनापत्ति प्रमाण पत्र आवश्यक है।

"This is to inform that please make all correspondence with us on our Zonal Office Address only.,

OMAXE LIMITED

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Toll Free No. 1800 102 0064, Website : www.omaxe.com CIN : L74899HR1989PLC051918

Received
CY
8/04/26



उपरोक्त तथ्यों के अलोक में महोदय से प्रार्थना है कि उपरोक्त भूमि गाटा संख्या पर दो बोर-वेल स्थापित किये जाने के सम्बन्ध में अनापत्ति प्रमाण पत्र निर्गत किये जाने हेतु सम्बन्धित को निर्देशित करने की कृपा करें जिससे मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित निर्देशो के क्रम में उपरोक्त तालाबों पर जलापूर्ति की स्थायी व्यवस्था की जा सकें।

धन्यवाद।

संलग्नक:उपरोक्तानुसार।

द्वारा ओमेक्स लिमिटेड

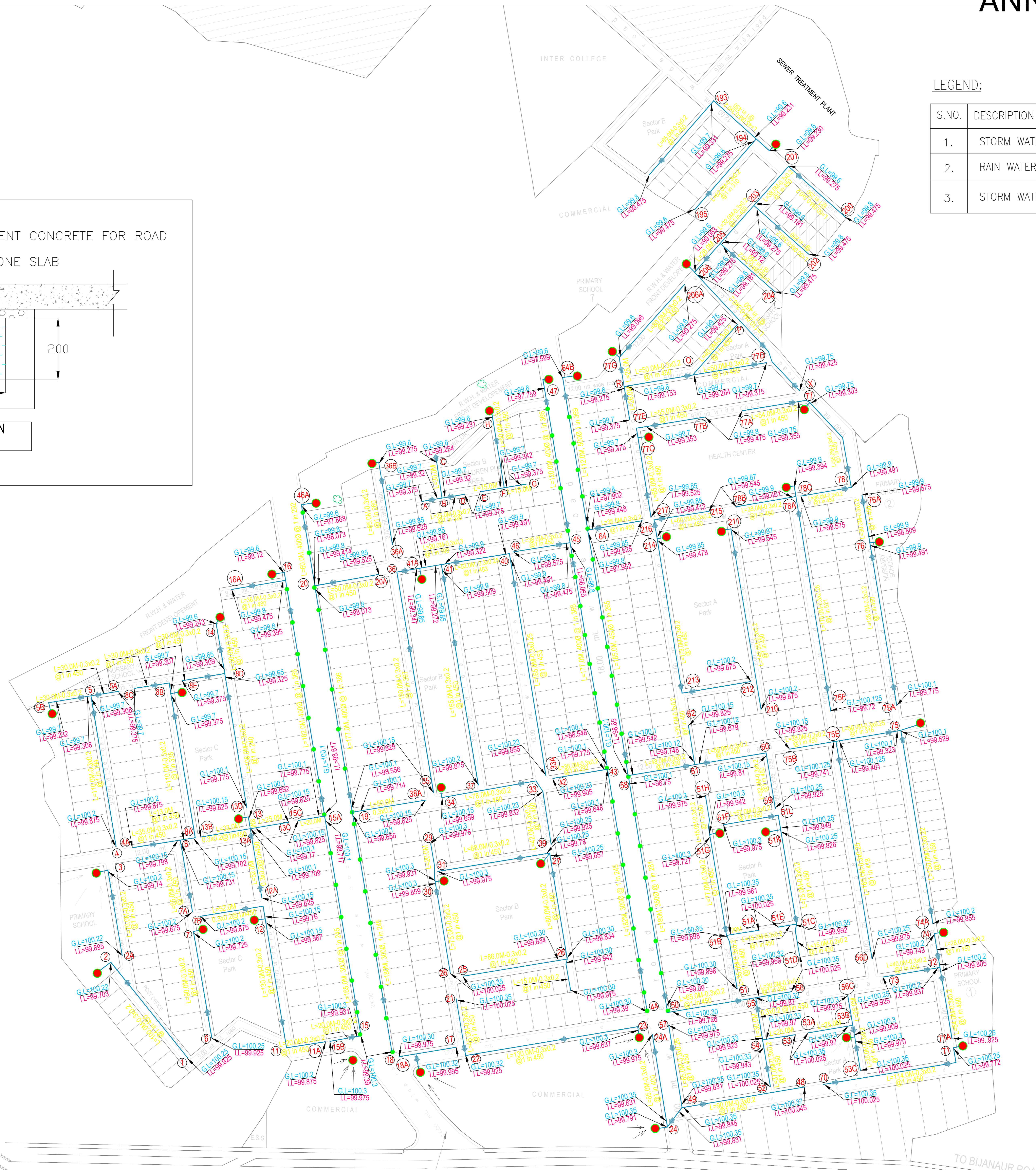
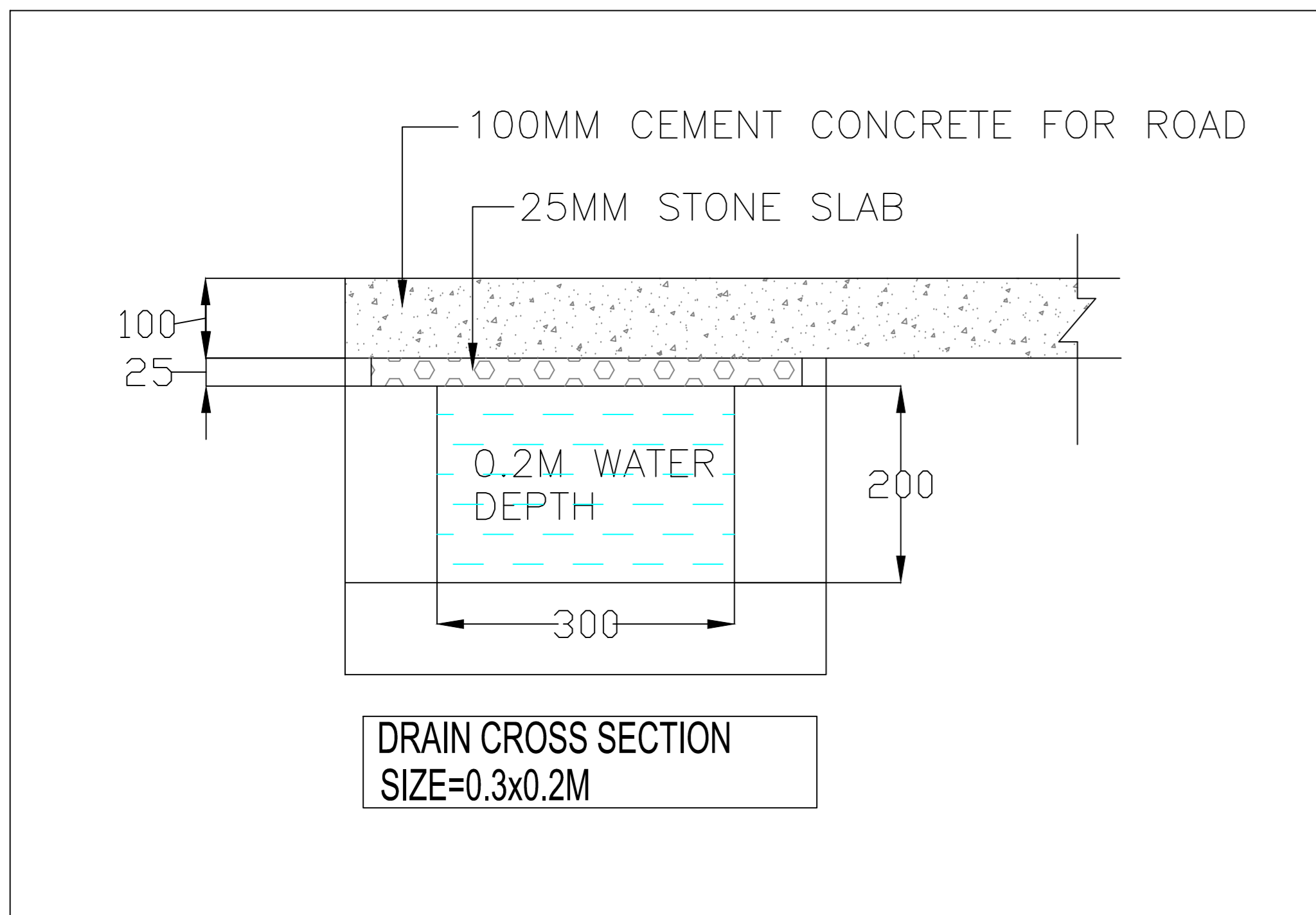
अधिकृत हस्ताक्षरी

प्रतिलिपि:

1. श्रीमान आयुक्त, नगर निगम लखनऊ।
2. श्रीमान उपाध्यक्ष, लखनऊ विकास प्रधिकरण, लखनऊ।
3. श्रीमान जिलाधिकारी, लखनऊ।
4. उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ।

LEGEND:

S.NO.	DESCRIPTION	SYMBOL
1.	STORM WATER LINE	
2.	RAIN WATER HARVESTING WELL	
3.	STORM WATER MANHOLE	



DATE	NO	REVISION	BY
24.04.06	8	AS PER DISCUSSION WITH CLIENT	HS
10.04.06	7	AS PER DISCUSSION WITH CLIENT	HS
25.03.06	6	DRAWING INDICATING STORM WATER PIPES ALONG 24Mx18M WIDE ROADS	HS
11.02.06	5	DRAWING INDICATING LENGTHS OF STORM WATER DIA METERS, GROUND LEVELS & INVERT LEVELS.	HS
12.12.05	4	GOOD FOR CONSTRUCTION	HS
22.11.05	3	TENDER DRAWING	HS
11.10.05	2	AS PER ARCH. DWG DT.27-9-05	HS
13.9.05	1	AS PER ARCH. DWG DT.9-9-05	HS

ARCHITECTS—
KCKV CONSULTANTS PVT. LTD.
ARCHITECTURE *URBAN DESIGN * INTERIOR DESIGN
E-16, II ND FLOOR, MASJID MOTH, NEW DELHI.
TELEFAX. 29214906, 29221373
E-MAIL:kckv@vsnl.com

SERVICES CONSULTANTS:
SANELAC CONSULTANTS PVT LTD.
HEAD OFFICE:
PARAS KUTIR, C-38 A, KALKAJI, NEW DELHI-110019
TEL: 26435759, 26427616. FAX: 011-26478166.
E-mail: sanelac@vsnl.com
BRANCH OFFICE: * PUNE

PROJECT—
PROPOSED OMAXE CITY AT LUCKNOW.

TITLE— SITE PLAN STORM WATER LAYOUT(PHASE-I)			
SCALE	DATE	DESIGN	DRAWN
1:1500	25.08.05	H.SINGH	NEGI
DRAWING NO.	REV.	CHECKED	
PH-02	8	H.SINGH	



DETAILS OF PLOTS

SIZES METERS	AREA SQ.METERS
16.75X33.50	561.12 (671.10 sq yds)
15.00X30.00	450.00 (538.20 sq yds)
12.00X24.00	288.00 (344.45 sq yds)
11.00X22.00	242.00 (289.43 sq yds)
10.00X20.00	200.00 (239.20 sq yds)
9.00X18.00	162.00 (193.75 sq yds)
7.50X15.00	112.50 (134.55 sq yds)
4.00X10.00	40.00 (47.84 sq yds)

LEGEND:

S.NO.	DESCRIPTION	SYMBOL
1.	STORM WATER MANHOLE	
2.	STORM WATER LINE	



DATE	NO	PRINT ISSUED TO	BY	DATE	NO	REVISION	BY
13.01.06	1	AS PER ARCH. DWG	HS.				
6-5-06	2	CHANGED TO CHANNEL SYSTEM	HS.				

SANIELAC CONSULTANTS PVT LTD.
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 ARCHITECTURE * URBAN DESIGN * INTERIOR DESIGN
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PROJECT:-
PROPOSED OMAXE CITY AT LUCKNOW

TITLE:
SITE PLAN STORM WATER LAYOUT (PHASE-II)

SCALE	DATE	DESIGN	DRAWN
1:800	25-8-05	H. SINGH	<i>Neeraj</i>
DRAWING NO.	REV.	CHECKED	
PH-02(P2)	2	H. SINGH	